FORM 1

[THE DESIGNS ACT, 2000]
APPLICATION FOR REGISTRATION OF DESIGNS
(See sections 5 and 44)

[For Fee see First Schedule]
*Insert number of class
*Insert (in full) the name
address and nationality

State whether drawings,
photographs, tracings or specimens.

*Insert name of article or
articles to which the design is
to be applied or statement of
description of each of the
articles contained in the set

*Strike out these words if
previous registration has been
effected.

You are requested to register the accompanying in
Class No. ..........................In the name of ..........................

..............................................................

..............................................................who claim(s) to be the proprietor(s)
thereof.

Four exactly similar ............................... of the
design accompanying this request.

The design is to be applied to ..........................

..............................................................

..............................................................

..............................................................

The design has been previously registered in
class(es) ..................................................under
No..............................................................

Details of first application in UK or convention
country or group of countries or inter-governmental
organisation.

(i) Name of the country/inter-governmental
organization,
(ii) Date of filing,
(iii) Application number,
(iv) Name of the applicant

Address for service ................................. in India is—

..............................................................

..............................................................

Declaration:
The applicant claims to be the proprietors of the
design and that to the best of his knowledge and
belief the design is new or original.

Dated this ......................... day of ......................... 20........
(Signed) .......................... ........................................

To
The Controller of Designs,
The Patent Office,

*Unless an address for service
in India is given, the request
may not be considered.

*To be signed by the applicant
or by authorised agent.